

NHRC member writes to CS over 'lack of safety, hygiene' at night shelters

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New Delhi: In Delhi's bitter cold, the homeless continue to suffer as they struggle to find dignity, safety and respite from the brutal weather according to findings from a surprise visit to some night shelters in the heart of the city by members of the National Human Rights Commission.

Based on the findings from the visit on December 30, NHRC member Priyank Kanoongo on Wednesday shot off a letter to the chief secretary of Delhi calling for urgent measures and an action taken report within seven days.

He sought urgent action citing the 'Right to Life' under Article 21 of the Constitution. Earlier on Tuesday, NHRC had shared posts on its official handle on X with photos from the inspections carried out by members Kanoongo and Vijaya Bharti Sayani.

The photos reflected the poor state of affairs in shelters at Urdu Park, near Jama Masjid, Roshanara Road (Sabzi Mandi), and Kashmere Gate. At some of these shelters inmates apparently raised concerns about inadequate bedding, poor sanitation, drainage problems and even rats posing a health hazard.

In his letter to the chief secretary, Kanoongo drew attention to the "alarming and substandard conditions" in the NGO run shelters he visited. The shelters come under

the purview of the Delhi Urban Shelter Improvement Board of the state.

The NHRC member highlighted that at Shelter Home-1 at Urdu Park there were inadequate toilet facilities for inmates and human faeces were found over the seats. In terms of safety, not only was there a lack of lighting inside and outside the premises, women inmates reportedly had no choice but to bathe in an open area outside the washroom and mentioned that, at times, outsiders could be seen peeping over the boundary walls. Moreover, there was no security guard at night.

"Only 10 beds were available for 25 residents and due to shortage of bedding, many residents were forced to sleep on the floor and there was lack of enough blankets. The shelter was infested with rats and food provisions were inadequate," Kanoongo stated.

Similar observations have been made with regards to Shelter Home - 2 at Jama Masjid where there were only three bathrooms and eight toilets to accommodate 250 residents and these too were littered with human and animal faeces. The caretaker was unaware of the exact number of residents and there were some inmates with permanent homes in the city who too were staying at the shelter for years.

At the shelter home in Roshanara Road too there were just four toilets for 40 inmates, no heating or common recreation facility for residents.

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PIONEER NEWS SERVICE
■ NEW DELHI/HYDERABAD

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commission took action on January 1 and has sought a detailed action taken report "within four weeks".

A 35-year-old woman died during the stampede at the Sandhya Theatre in

Hyderabad on December 4 where the Allu Arjun-starrer 'Pushpa 2' movie was screened and her eight-year-old son was hospitalised. Following the incident, a case was registered against Allu

Arjun, his security team, and the theatre management under different sections of Bharatiya Nyaya Sanhita (BNS) at the Chikkadpally police station based on a complaint by the deceased woman's family. Allu Arjun was arrested by the city police in connection with the death of the woman on December 13. The Telangana High Court granted him a four-week interim bail on the same day and he was released from a prison in Hyderabad on December 14. According to the proceedings, the complainant has drawn attention of the commission towards death of a woman allegedly "due to lathi charge" by the police of Chikkadpally

who accompanied Allu Arjun during a promotional show of 'Pushpa 2'. The stampede that happened there resulted in "serious injuries" to the woman and her two children, the complainant said. "He has further alleged that lathi charge resorted to by police officials and lack of necessary arrangements, when film star Allu Arjun entered the theatre, resulted in the death" of the woman and injuries to her children, it said. The complainant has requested the "intervention" of the NHRC to take "necessary action on erring police officials who had resorted to the lathi charge," it adds.

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आश्रय स्थलों की खस्ता हालत पर तत्काल कार्रवाई की मांग

अमर उजाला ब्यूरो

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के खस्ताहाल शेल्टर होम्स को लेकर दिल्ली के मुख्य सचिव से सात दिन के भीतर जवाब-तलब किया है।

एनएचआरसी सदस्य प्रियंक कानूनगो ने मुख्य सचिव को पत्र लिखकर बताया कि 30 दिसंबर को वह दिल्ली के आश्रय स्थलों के दौरे पर थे। आश्रय स्थल रोशनआरा रोड, मीना बाजार, जामा मस्जिद के हालात बेहद चिंताजनक हैं। इसके लिए तत्काल हस्तक्षेप की आवश्यकता है। पत्र में एनएचआरसी सदस्य ने कुछ आश्रय स्थल की विकट स्थितियों का जिक्र भी किया है। बताया, रोशनआरा आश्रय स्थल ज्योति सामाजिक संस्था की ओर से संचालित है। इसमें न तो शौचालय है और न ही स्नानगृह, सर्दी से बचने की भी कोई सुविधा नहीं है।

मनोरंजन के लिए कोई इंतजाम नहीं है। इसी तरह आश्रय स्थल उर्दू

आयोग के सदस्य प्रियंक कानूनगो ने मुख्य सचिव से सात दिन में कार्रवाई करने को कहा

पार्क जामा मस्जिद को सोफिया एजुकेशन एंड वेलफेयर सोसाइटी संचालित करती है। यहां जल निकासी की सुविधा नहीं है। स्वच्छता का स्तर बेहद खराब है। बिजली की सुविधा भी लचर है। महिलाओं को खुले में स्नान के लिए विवश होना पड़ रहा है।

विस्तर की पर्याप्त सुविधा नहीं है। चूहों के अतिक्रमण के कारण लोगों का खाना-पीना दुश्वार हो रहा है। न ही कोई पास में आंगनवाड़ी है, जिससे आश्रय स्थल के बच्चों के स्वास्थ्य और पढ़ाई संभव हो सके। उन्होंने कहा कि जामा मस्जिद आश्रय स्थल के हालात तो और बेहाल हैं। 250 लोग 4 शौचालयों में काम चला रहे हैं। केयर टेकर को यही नहीं पता की कितने लोग रह रहे हैं। इसमें 250 में 70 के करीब बच्चे हैं, जो मजबूरी में यहां रहने को विवश हैं।

एनएचआरसी ने हैदराबाद पुलिस से एक्शन रिपोर्ट मांगी

■ नई दिल्ली (भाषा)।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिसम्बर की शुरुआत में तेलंगाना की राजधानी हैदराबाद में एक थिएटर में भगदड़ में एक महिला की मौत को लेकर हैदराबाद के पुलिस प्रमुख से चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। जिस थिएटर में यह घटना हुई थी, वहां 'पुष्पा 2' फिल्म की 'स्क्रीनिंग' हुई थी। एनएचआरसी ने कहा है कि भगदड़ मामले में आरोपों की जांच एक वरिष्ठ

पुलिस अधिकारी से कराई जाए। इसने इस संबंध में 'आवश्यक कार्रवाई' की मांग की।

मामले की कार्यवाही के अनुसार, एनएचआरसी में शिकायत पांच दिसंबर को दर्ज की गई और 17 दिसम्बर को मामला पंजीकृत किया गया। आयोग ने एक जनवरी को कार्रवाई की तथा 'चार सप्ताह के भीतर' विस्तृत कार्रवाई रिपोर्ट मांगी है। हैदराबाद के संध्या थिएटर में चार दिसम्बर को भगदड़ के दौरान 35 वर्षीय एक महिला की मौत हो गई थी

और उसके आठ वर्षीय बेटे को अस्पताल में भर्ती कराया गया था। थिएटर में अल्लू अर्जुन अभिनीत 'पुष्पा 2' फिल्म प्रदर्शित की गई थी। घटना के बाद, महिला के परिवार की शिकायत पर चिक्कड़पल्ली पुलिस थाने में भारतीय न्याय संहिता की विभिन्न धाराओं के तहत अल्लू अर्जुन, उनकी सुरक्षा में तैनात टीम और थिएटर प्रबंधन के खिलाफ मामला दर्ज किया गया था।

■ 'पुष्पा 2' भगदड़ मामला

अल्लू अर्जुन को 13 दिसम्बर को महिला की मौत के मामले में शहर की पुलिस ने गिरफ्तार किया था। तेलंगाना

हाईकोर्ट ने उसी दिन उन्हें चार सप्ताह की अंतरिम जमानत दे दी थी और 14 दिसम्बर को उन्हें हैदराबाद की जेल से रिहा कर दिया गया था। शिकायतकर्ता ने आयोग का ध्यान चिक्कड़पल्ली की पुलिस द्वारा कथित तौर पर 'लाठीचार्ज किए जाने के कारण' एक महिला की मौत की ओर आकर्षित किया है। शिकायतकर्ता ने बताया कि भगदड़ मचने से महिला और उसके दो बच्चों को 'गंभीर चोटें' आईं।

पुष्पा-2 भगदड़ मामले में एनएचआरसी ने मांगी रिपोर्ट

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हफ्ते में मांगी है। (प्रेट)

पुष्पा-2 भगदड़ मामले में एनएचआरसी ने पुलिस से मांगी रिपोर्ट



अल्लू अर्जुन।

फाइल

नई दिल्ली, प्रेटर : राष्ट्रीय मानवाधिकार आयोग ने फिल्म पुष्पा-2 के प्रीमियर के दौरान भगदड़ में मौत मामले की कार्रवाई रिपोर्ट हैदराबाद के पुलिस प्रमुख से चार हफ्ते में मांगी है। आयोग ने यह भी कहा कि आरोपों की जांच किसी वरिष्ठ पुलिस अफसर से कराई से कराई जाए।

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रिपोर्ट में कहा गया है कि पुलिस अधिकारियों के लाठीचार्ज करने से अल्लू अर्जुन के थिएटर में आते ही भीड़ के बेकाबू होने पर इसे बंद करने का निर्देश है। उल्लेखनीय है कि 35 वर्षीय एक महिला की हत्या के मामले में आरोपित के तौर पर अल्लू अर्जुन को गिरफ्तार कर अंतरिम जमानत पर छोड़ा गया है।

NHRC seeks action report on stampede death at 'Pushpa 2' screening in Hyderabad

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NEW DELHI/HYDERABAD

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commission took action on January 1 and has sought a detailed action taken report "within four weeks". A 35-year-old woman died during the stampede at the Sandhya Theatre in

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who accompanied Allu Arjun during a promotional show of 'Pushpa 2'. The stampede that happened there resulted in "serious injuries" to the woman and her two children, the complainant said. "He has further alleged that lathi charge resorted to by police officials and lack of necessary arrangements, when film star Allu Arjun entered the theatre, resulted in the death" of the woman and injuries to her children, it said. The complainant has requested the "intervention" of the NHRC to take "necessary action on erring police officials who had resorted to the lathi charge," it adds.

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PIONEER NEWS SERVICE
■ NEW DELHI/HYDERABAD

NHRC has sought an action taken report within four weeks from the Hyderabad police chief on the death of a woman in a stampede at a theatre in the Telangana capital early December where 'Pushpa 2' movie was screened, according to the case's proceedings. The National Human Rights Commission (NHRC) has also said that the allegations in the stampede case be inquired by a senior rank police officer and sought "needful action" on it. The complaint was filed with the NHRC on December 5 and registered on December 17, as per the proceedings. The commission took action on January 1 and has sought a detailed action taken report "within four weeks". A 35-year-old woman died during the stampede at the Sandhya Theatre in Hyderabad on December 4 where the Allu Arjun-starrer 'Pushpa 2' movie was screened and her eight-year-old son was hospitalised. Following the incident, a case



was registered against Allu Arjun, his security team, and the theatre management under different sections of Bharatiya Nyaya Sanhita (BNS) at the Chikkadpally police station based on a complaint by the deceased woman's family. Allu Arjun was arrested by the city police in connection with the death of the woman on December 13. The Telangana High Court granted him a four-week interim bail on the same day and he was released

from a prison in Hyderabad on December 14. According to the proceedings, the complainant has drawn attention of the commission towards death of a woman allegedly "due to lathi charge" by the police of Chikkadpally who accompanied Allu Arjun during a promotional show of 'Pushpa 2'. The stampede that happened there resulted in "serious injuries" to the woman and her two children, the complainant said.

"He has further alleged that lathi charge resorted to by police officials and lack of necessary arrangements, when film star Allu Arjun entered the theatre, resulted in the death" of the woman and injuries to her children, it said. The complainant has requested the "intervention" of the NHRC to take "necessary action on erring police officials who had resorted to the lathi charge," it adds.

'Pushpa 2' stampede case: NHRC seeks action taken report from Hyderabad police chief

NEW DELHI, JAN 2

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NHRC seeks action taken report from Hyd police chief on 'Pushpa 2' stampede

Press Trust of India

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NEW DELHI: The National Human Rights Commission (NHRC) has sought an action taken report within four weeks from the Hyderabad police chief on the death of a woman in a stampede at a theatre in the Telangana capital in December where "Pushpa 2" movie was screened, according to the case's proceedings.

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edly "due to lathi charge" by the police of Chikkadpally who accompanied Allu Arjun during a promotional show of "Pushpa 2". The stampede that happened there resulted in "serious injuries" to the woman and her two children, the complainant said.

"He has further alleged that lathi charge resorted to by police officials and lack of necessary arrangements, when film star Allu Arjun entered the theatre, resulted in the death" of the woman and injuries to her children, it said.

The complainant has requested the "intervention" of the NHRC to take "necessary action on erring police officials who had resorted to the lathi charge," it adds.

NHRC seeks action-taken report from Hyderabad police chief

Pushpa 2 stampede case

NEW DELHI, Jan 2: The NHRC has sought an action-taken report within four weeks from the Hyderabad police chief on the death of a woman in a stampede at a theatre in the Telangana capital early December where *Pushpa 2* movie was screened, according to the case's proceedings.

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According to the proceedings, the complainant has drawn attention of the commission towards death of a woman allegedly "due to lathicharge" by the police of Chikkadpally who accompanied Allu Arjun during a promotional show of *Pushpa 2*. The stampede that happened there resulted in "serious injuries" to the woman and her two children, the complainant said. – PTI

एनएचआरसी ने हैदराबाद पुलिस से एक्शन रिपोर्ट मांगी

■ नई दिल्ली (भाषा)।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिसम्बर की शुरुआत में तेलंगाना की राजधानी हैदराबाद में एक थिएटर में भगदड़ में एक महिला की मौत को लेकर हैदराबाद के पुलिस प्रमुख से चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। जिस थिएटर में यह घटना हुई थी, वहाँ 'पुष्पा 2' फिल्म की 'स्क्रीनिंग' हुई थी। एनएचआरसी ने कहा है कि भगदड़ मामले में आरोपों की जांच एक वरिष्ठ पुलिस अधिकारी से कराई जाए। इसने इस संबंध में 'आवश्यक कार्रवाई' की मांग की।

मामले की कार्यवाही के अनुसार, एनएचआरसी में शिकायत पांच दिसंबर को दर्ज की गई और 17 दिसंबर को मामला पंजीकृत किया गया। आयोग ने एक जनवरी को कार्रवाई की तथा 'चार सप्ताह के भीतर' विस्तृत कार्रवाई रिपोर्ट मांगी है। हैदराबाद के संघीय थिएटर में चार दिसंबर को भगदड़ के दौरान 35 वर्षीय एक महिला की मौत हो गई थी

और उसके आठ वर्षीय बेटे को अस्पताल में भर्ती कराया गया था। थिएटर में अल्लू अर्जुन अभिनीत 'पुष्पा 2' फिल्म प्रदर्शित की गई थी। घटना के बाद, महिला के परिवार की शिकायत पर चिक्कड़पल्ली पुलिस थाने में भारतीय न्याय संहिता की विभिन्न धाराओं के तहत अल्लू अर्जुन, उनकी सुरक्षा में तैनात टीम और थिएटर प्रबंधन के खिलाफ मामला दर्ज किया गया था।

■ 'पुष्पा 2'
भगदड़ मामला

अल्लू अर्जुन को 13 दिसंबर को महिला की मौत के मामले में शहर की पुलिस ने गिरफ्तार किया था। तेलंगाना

हाईकोर्ट ने उसी दिन उन्हें चार सप्ताह की अंतरिम जमानत दे दी थी और 14 दिसंबर को उन्हें हैदराबाद की जेल से रिहा कर दिया गया था। शिकायतकर्ता ने आयोग का ध्यान चिक्कड़पल्ली की पुलिस द्वारा कथित तौर पर 'लाठीचार्ज किए जाने के कारण' एक महिला की मौत की ओर आकर्षित किया है। शिकायतकर्ता ने बताया कि भगदड़ मचने से महिला और उसके दो बच्चों को 'गंभीर चोटें' आईं।



एनएचआरसी ने हैदराबाद पुलिस से एक्शन रिपोर्ट मांगी

■ नई दिल्ली (भाषा)।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिसम्बर की शुरुआत में तेलंगाना की राजधानी हैदराबाद में एक थिएटर में भगदड़ में एक महिला की मौत को लेकर हैदराबाद के पुलिस प्रमुख से चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। जिस थिएटर में यह घटना हुई थी, वहाँ 'पुष्पा 2' फिल्म की 'स्क्रीनिंग' हुई थी। एनएचआरसी ने कहा है कि भगदड़ मामले में आरोपों की जांच एक वरिष्ठ

पुलिस अधिकारी से कराई जाए। इसने इस संबंध में 'आवश्यक कार्रवाई' की मांग की।

मामले की कार्यवाही के अनुसार, एनएचआरसी में शिकायत पांच दिसंबर को दर्ज की गई और 17 दिसंबर को मामला पंजीकृत किया गया। आयोग ने एक जनवरी को कार्रवाई की तथा 'चार सप्ताह के भीतर' विस्तृत कार्रवाई रिपोर्ट मांगी है। हैदराबाद के संघीय थिएटर में चार दिसंबर को भगदड़ के दौरान 35 वर्षीय एक महिला की मौत हो गई थी

और उसके आठ वर्षीय बेटे को अस्पताल में भर्ती कराया गया था। थिएटर में अल्लू अर्जुन अभिनीत 'पुष्पा 2' फिल्म प्रदर्शित की गई थी। घटना के बाद, महिला के परिवार की शिकायत पर चिक्कड़पल्ली पुलिस थाने में भारतीय न्याय संहिता की विभिन्न धाराओं के तहत अल्लू अर्जुन, उनकी सुरक्षा में तैनात टीम और थिएटर प्रबंधन के खिलाफ मामला दर्ज किया गया था।

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हाईकोर्ट ने उसी दिन उन्हें चार सप्ताह की अंतरिम जमानत दे दी थी और 14 दिसंबर को उन्हें हैदराबाद की जेल से रिहा कर दिया गया था। शिकायतकर्ता ने आयोग का ध्यान चिक्कड़पल्ली की पुलिस द्वारा कथित तौर पर 'लाठीचार्ज किए जाने के कारण' एक महिला की मौत की ओर आकर्षित किया है। शिकायतकर्ता ने बताया कि भगदड़ मचने से महिला और उसके दो बच्चों को 'गंभीर चोटें' आईं।



एनएचआरसी ने डीजीपी व पीसी को भेजा नोटिस

हैदराबाद। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने डीजीपी

**संध्या थिएटर
में भगदड़**



और हैदराबाद के पुलिस आयुक्त को नोटिस जारी कर 4 दिसंबर को संध्या थिएटर में

हुई भगदड़ के संबंध में एक व्यापक कार्रवाई रिपोर्ट मांगी है, जिसके परिणामस्वरूप एक महिला की मौत हो गई थी। अधिवक्ता रामा राव इम्माननी की शिकायत पर रिपोर्ट के लिए 4 सप्ताह का समय दिया है।



एनएचआरसी ने डीजीपी व पीसी को भेजा नोटिस

हैदराबाद। राष्ट्रीय मानवाधिकार
आयोग (एनएचआरसी) ने डीजीपी

**संध्या थिएटर
में भगदड़**



और
हैदराबाद के
पुलिस
आयुक्त को
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एनएचआरसी ने पुलिस को नोटिस भेजा

साउथ एक्टर अल्लू अर्जुन से जुड़े संध्या थिएटर में मची भगदड़ के मामले में हर दिन कुछ नया देखने को मिल रहा है. इस मामले पर अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक अलग ही मोड़ ला दिया है. इस मामले पर एनएचआरसी ने तेलंगाना पुलिस प्रशासन को भी नोटिस जारी किया है.

एनएचआरसी ने जारी की नोटिस

खबरों की मानें तो राष्ट्रीय मानवाधिकार आयोग ने तेलंगाना के डीजीपी और हैदराबाद पुलिस कमिश्नर को नोटिस जारी कर उन्हें संध्या 70 मिमी थिएटर में भगदड़ मामले पर एटीआर चार सप्ताह के भीतर प्रस्तुत करने का निर्देश दिया.

पुलिस ने किया था लाठीचार्ज

ये नोटिस राष्ट्रीय मानवाधिकार आयोग ने अधिवक्ता रामा राव इम्माननी द्वारा दायर एक शिकायत के बाद जारी किया है. कथित तौर पर पुलिस ने इस मामले पर लाठीचार्ज का सहारा लिया. इस पर 4 दिसंबर को भगदड़ के दौरान पुलिसकर्मियों द्वारा किए गए लाठीचार्ज पर एटीआर मांगी है.

एनएचआरसी ने पुलिस को नोटिस भेजा

साउथ एक्टर अल्लू अर्जुन से जुड़े संध्या थिएटर में मची भगदड़ के मामले में हर दिन कुछ नया देखने को मिल रहा है. इस मामले पर अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक अलग ही मोड़ ला दिया है. इस मामले पर एनएचआरसी ने तेलंगाना पुलिस प्रशासन को भी नोटिस जारी किया है.

एनएचआरसी ने जारी की नोटिस

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एनएचआरसी ने पुलिस को नोटिस भेजा



साउथ एक्टर अल्लू अर्जुन से जुड़े संध्या थिएटर में मची भगदड़ के मामले में हर दिन कुछ नया देखने को मिल रहा है। इस मामले पर अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक अलग ही मोड़ ला दिया है। इस मामले पर एनएचआरसी ने तेलंगाना पुलिस प्रशासन को भी नोटिस जारी किया है।

एनएचआरसी ने जारी की नोटिस

खबरों की मानें तो राष्ट्रीय मानवाधिकार आयोग ने तेलंगाना के डीजीपी और हैदराबाद पुलिस कमिश्नर को नोटिस जारी कर उन्हें संध्या 70 मिमी थिएटर में भगदड़ मामले पर एटीआर चार सप्ताह के भीतर प्रस्तुत करने का निर्देश दिया।

पुलिस ने किया था लाठीचार्ज

ये नोटिस राष्ट्रीय मानवाधिकार आयोग ने अधिवक्ता रामा राव इम्माननी द्वारा दायर एक शिकायत के बाद जारी किया है। कथित तौर पर पुलिस ने इस मामले पर लाठीचार्ज का सहारा लिया। इस पर 4 दिसंबर को भगदड़ के दौरान पुलिसकर्मियों द्वारा किए गए लाठीचार्ज पर एटीआर मांगी है।

अल्लू अर्जुन से जुड़े मामले में अब तक क्या हुआ

- अल्लू अर्जुन के संध्या थिएटर से जुड़े इस केस में अल्लू अर्जुन ने प्रेस कॉन्फ्रेंस कर अपना पक्ष भी रखा था।
- संध्या थिएटर में मची भगदड़ और इसमें एक महिला की मौत के मामले में एक्टर जेल में एक रात बिताने के बाद फिलहाल जमानत पर बाहर हैं। इस मामले पर उनसे पूछताछ भी हुई।

एनएचआरसी ने पुलिस को नोटिस भेजा



साउथ एक्टर अल्लू अर्जुन से जुड़े संख्या थिएटर में मची भगदड़ के मामले में हर दिन कुछ नया देखने को मिल रहा है. इस मामले पर अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक अलग ही मोड़ ला दिया है. इस मामले पर एनएचआरसी ने तेलंगाना पुलिस प्रशासन को भी नोटिस जारी किया है.

एनएचआरसी ने जारी की नोटिस

खबरों की मानें तो राष्ट्रीय मानवाधिकार आयोग ने तेलंगाना के डीजीपी और हैदराबाद पुलिस कमिश्नर

को नोटिस जारी कर उन्हें संख्या 70 मिमी थिएटर में भगदड़ मामले पर एटीआर चार सप्ताह के भीतर प्रस्तुत करने का निर्देश दिया.

एनएचआरसी ने पुलिस को नोटिस भेजा



साउथ एक्टर अल्लू अर्जुन से जुड़े संध्या थिएटर में मची भगदड़ के मामले में हर दिन कुछ नया देखने को मिल रहा है. इस मामले पर अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक अलग ही मोड़ ला दिया है. इस मामले पर एनएचआरसी ने तेलंगाना पुलिस प्रशासन को भी नोटिस जारी किया है.

एनएचआरसी ने जारी की नोटिस

खबरों की मानें तो राष्ट्रीय मानवाधिकार आयोग ने तेलंगाना के डीजीपी और हैदराबाद पुलिस कमिश्नर को नोटिस जारी कर उन्हें संध्या 70 मिमी थिएटर में भगदड़ मामले पर एटीआर चार सप्ताह के भीतर प्रस्तुत करने का निर्देश दिया. ये नोटिस राष्ट्रीय मानवाधिकार आयोग ने अधिवक्ता रामा राव इम्माननी द्वारा दायर एक शिकायत के बाद जारी किया है. कथित तौर पर पुलिस ने इस मामले पर लाठीचार्ज का सहारा लिया. इस पर 4 दिसंबर को भगदड़ के दौरान पुलिसकर्मियों द्वारा किए गए लाठीचार्ज पर एटीआर मांगी है.

एनएचआरसी ने मांगी हैदराबाद पुलिस से एक्शन रिपोर्ट

■ नई दिल्ली (भाषा)।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिसम्बर की शुरुआत में तेलंगाना की राजधानी हैदराबाद में एक थिएटर में भगदड़ में एक महिला की मौत को लेकर हैदराबाद के पुलिस प्रमुख से चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। जिस थिएटर में यह घटना हुई थी, वहां 'पुष्पा 2' फिल्म की 'स्क्रीनिंग' हुई थी। एनएचआरसी ने कहा है कि भगदड़ मामले में आरोपों की जांच एक वरिष्ठ पुलिस अधिकारी से कराई जाए। इसने इस संबंध में 'आवश्यक कार्रवाई' की मांग की।

मामले की कार्यवाही के अनुसार, एनएचआरसी में शिकायत पांच दिसंबर को दर्ज की गई और 17 दिसम्बर को मामला पंजीकृत किया गया। आयोग ने एक जनवरी को कार्रवाई की तथा 'चार सप्ताह के भीतर' विस्तृत कार्रवाई रिपोर्ट मांगी है। हैदराबाद के संध्या थिएटर में चार दिसम्बर को भगदड़ के दौरान 35 वर्षीय एक महिला की मौत हो गई थी

■ 'पुष्पा 2'
भगदड़ मामला

और उसके आठ वर्षीय बेटे को अस्पताल में भर्ती कराया गया था। थिएटर में अल्लू अर्जुन अभिनीत 'पुष्पा 2' फिल्म प्रदर्शित की गई थी। घटना के बाद, महिला के परिवार की शिकायत पर चिक्कड़पल्ली पुलिस थाने में भारतीय न्याय संहिता की विभिन्न धाराओं के तहत अल्लू अर्जुन, उनकी सुरक्षा में तैनात टीम और थिएटर प्रबंधन के खिलाफ मामला दर्ज किया गया था।

अल्लू अर्जुन को 13 दिसम्बर को महिला की मौत के मामले में शहर की पुलिस ने गिरफ्तार किया था।

तेलंगाना हाईकोर्ट ने उसी दिन उन्हें चार सप्ताह की अंतरिम जमानत दे दी थी और 14 दिसम्बर को उन्हें हैदराबाद की जेल से रिहा कर दिया गया था। शिकायतकर्ता ने आयोग का ध्यान चिक्कड़पल्ली की पुलिस द्वारा कथित तौर पर 'लाठीचार्ज किए जाने के कारण' एक महिला की मौत की ओर आकर्षित किया है। शिकायतकर्ता ने बताया कि भगदड़ मचने से महिला और उसके दो बच्चों को 'गंभीर चोटें' आईं।

एनएचआरसी ने मांगी हैदराबाद पुलिस से एक्शन रिपोर्ट

■ नई दिल्ली (भाषा) ।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिसम्बर की शुरुआत में तेलंगाना की राजधानी हैदराबाद में एक थिएटर में भगदड़ में एक महिला की मौत को लेकर हैदराबाद के पुलिस प्रमुख से चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। जिस थिएटर में यह घटना हुई थी, वहां 'पुष्पा 2' फिल्म की 'स्क्रीनिंग' हुई थी। एनएचआरसी ने कहा है कि भगदड़ मामले में आरोपों की जांच एक वरिष्ठ पुलिस अधिकारी से कराई जाए। इसने इस संबंध में 'आवश्यक कार्रवाई' की मांग की।

मामले की कार्यवाही के अनुसार, एनएचआरसी में शिकायत पांच दिसंबर को दर्ज की गई और 17 दिसम्बर को मामला पंजीकृत किया गया। आयोग ने एक जनवरी को कार्रवाई की तथा 'चार सप्ताह के भीतर' विस्तृत कार्रवाई रिपोर्ट मांगी है। हैदराबाद के संध्या थिएटर में चार दिसम्बर को भगदड़ के दौरान 35 वर्षीय एक महिला की मौत हो गई थी

■ 'पुष्पा 2' भगदड़ मामला

और उसके आठ वर्षीय बेटे को अस्पताल में भर्ती कराया गया था। थिएटर में अल्लू अर्जुन अभिनीत 'पुष्पा 2' फिल्म प्रदर्शित की गई थी। घटना के बाद, महिला के परिवार की शिकायत पर चिक्कड़पल्ली पुलिस थाने में भारतीय न्याय संहिता की विभिन्न धाराओं के तहत अल्लू अर्जुन, उनकी सुरक्षा में तैनात टीम और थिएटर प्रबंधन के खिलाफ मामला दर्ज किया गया था।

अल्लू अर्जुन को 13 दिसम्बर को महिला की मौत के मामले में शहर की पुलिस ने गिरफ्तार किया था।

तेलंगाना हाईकोर्ट ने उसी दिन उन्हें चार सप्ताह की अंतरिम जमानत दे दी थी और 14 दिसम्बर को उन्हें हैदराबाद की जेल से रिहा कर दिया गया था। शिकायतकर्ता ने आयोग का ध्यान चिक्कड़पल्ली की पुलिस द्वारा कथित तौर पर 'लाठीचार्ज किए जाने के कारण' एक महिला की मौत की ओर आकर्षित किया है। शिकायतकर्ता ने बताया कि भगदड़ मचने से महिला और उसके दो बच्चों को 'गंभीर चोटें' आईं।

NHRC sends notice to Keonjhar, Sambalpur DMs over dam safety

POST NEWS NETWORK

Keonjhar, Jan 2: The National Human Rights Commission (NHRC) has directed the District Magistrates (DMs) of Keonjhar and Sambalpur to take immediate steps to ensure the safety of people living near the Hadagarh and Hirakud dams. The notice follows a complaint filed by senior lawyer and human rights activist Radhakant Tripathi in December. The apex rights body has asked the authorities to take appropriate action within eight weeks.

Tripathi highlighted that the Hadagarh dam, built on the Salandi river in Keonjhar district, serves residents in both Keonjhar and Bhadrak districts. He noted that an embankment was constructed to protect the local population from rising river waters, but the dam has weakened over time, requiring urgent repairs and restoration.

Tripathi also raised concerns over the safety of the Hirakud



dam, alleging that it too is in dire need of repairs, restoration, and sediment recovery. In the complaint, he pointed to the recent devastating floods in Kerala, which were attributed to issues with dam safety, as evidence of the potential dangers posed by poorly maintained dams.

In his complaint, Tripathi claimed that dam safety audits are not being conducted properly in a timely manner. Despite the existence of the Dam Safety Act 2021 and the National Dam Safety Authority, many dams across India are operating without adequate safety measures, which he argues puts people's lives at risk.

He further highlighted that by 2025, more than 1,000 dams in the country will be at least

50 years old. Over time, factors such as reduced water-holding capacity and shrinking premises have weakened both earthen and concrete dams, leading to increased flood risks. Tripathi also pointed to the risks associated with dams in earthquake-prone areas, particularly in the Himalayan basin.

There are 6,000 dams in India, with 80 per cent of them being over 25 years old. Of these, 234 dams are more than 100 years old. Tripathi called for urgent measures to ensure dam safety, providing additional facts and data to the NHRC in support of his claims.

In response, the NHRC issued notices to the DMs of Keonjhar and Sambalpur, instructing them to take necessary actions within eight weeks.

NHRC seeks report on Pushpa stampede

New Delhi: The National Human Rights Commission (NHRC) has issued notices to the DGP and the Commissioner of Police in Hyderabad, seeking a detailed action taken report on the December 4 stampede during the screening of Allu Arjun's film Pushpa 2 in four-weeks. A woman (35) had died in the incident. 785

Allu Arjun: दिल्ली पहुंचा हैदराबाद में 'पुष्पा 2' के प्रीमियर का बवाल, मानवाधिकार आयोग ने मांगा पुलिस से जवाब

<https://www.amarujala.com/entertainment/south-cinema/sandhya-theatre-case-of-allu-arjun-nhrc-issues-notice-to-dgp-of-telangana-and-hyderabad-police-commissioner-2025-01-02?pagelid=3>

<https://www.jantaserishta.com/local/telangana/nhrc-issues-notice-to-dgp-and-hyderabad-police-commissioner-over-sandhya-theatre-stampede-3741387#>

<https://samacharnama.com/entertainment/tollywood/sensational-update-on-stampede-at-sandhya-theatre-nhrc/cid15987353.htm>

एंटरटेनमेंट डेस्क, अमर उजाला Published by: तनु चतुर्वेदी Updated Thu, 02 Jan 2025 07:40 PM IST

अल्लू अर्जुन से जुड़े संध्या थिएटर में मची भगदड़ के मामले में एक नया अपडेट सामने आया है। इस मामले पर मानवाधिकार आयोग ने तेलंगाना पुलिस प्रशासन को भी नोटिस जारी किया है।

साउथ अभिनेता अल्लू अर्जुन से जुड़े संध्या थिएटर में मची भगदड़ के मामले में हर दिन कुछ नया देखने को मिल रहा है। मामले पर अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक अलग ही मोड़ ला दिया है।

एनएचआरसी ने जारी की नोटिस

खबरों की मानें तो राष्ट्रीय मानवाधिकार आयोग ने तेलंगाना के डीजीपी और हैदराबाद पुलिस कमिश्नर को नोटिस जारी कर उन्हें संध्या 70 मिमी थिएटर में भगदड़ मामले पर विस्तृत कार्रवाई रिपोर्ट (एटीआर) 4 सप्ताह के भीतर प्रस्तुत करने का निर्देश दिया।

पुलिस ने किया था लाठीचार्ज

ये नोटिस राष्ट्रीय मानवाधिकार आयोग ने अधिवक्ता रामा राव इम्माननी द्वारा दायर एक शिकायत के बाद जारी किया है। कथित तौर पर पुलिस ने इस मामले पर लाठीचार्ज का सहारा लिया। इस पर 4 दिसंबर को भगदड़ के दौरान पुलिसकर्मियों द्वारा किए गए लाठीचार्ज पर एटीआर मांगी है।

अल्लू अर्जुन से जुड़े मामले में अब तक क्या हुआ

अल्लू अर्जुन के संध्या थिएटर से जुड़े इस केस में अल्लू अर्जुन ने प्रेस कॉन्फ्रेंस कर अपना पक्ष भी रखा था। संध्या थिएटर में मची भगदड़ और इसमें एक महिला की मौत के मामले में अभिनेता अल्लू जेल में एक रात बिताने के बाद फिलहाल जमानत पर बाहर हैं। इस मामले पर उनसे पूछताछ भी हुई। 4 दिसंबर को हैदराबाद में 'पुष्पा 2' की स्क्रीनिंग के दौरान हुई भगदड़ में एक महिला की मौत हो गई थी और उसका बेटा गंभीर रूप से घायल हो गया था। 13 दिसंबर को उनकी गिरफ्तारी के बाद उनके जुबली हिल्स स्थित आवास पर तोड़फोड़ और अब राजनीतिक विवाद के बीच हैदराबाद पुलिस द्वारा उन्हें समन जारी किया जाने को लेकर काफी विवाद चल रहा है।

Human rights panel issues notice to police over Telangana film theatre stampede

<https://www.indiatoday.in/amp/india/telangana/story/nhrc-demands-report-from-telangana-police-over-pushpa-2-sandhya-theatre-stampede-case-2658575-2025-01-02>

The National Human Rights Commission has sought an action taken report about the stampede at Sandhya Theatre during a Pushpa 2 promotional event on December 4, which led to the death of a woman and serious injuries to her son.

Apoorva Jayachandran Hyderabad,UPDATED: Jan 2, 2025 16:31 IST Written By: Afreen Hussain

The National Human Rights Commission (NHRC) has issued notices to the Director General of Police (DGP) and the Commissioner of Police in Hyderabad, Telangana, seeking a detailed action taken report (ATR) on the December 4 stampede at Sandhya Theatre during the screening of actor Allu Arjun's film Pushpa 2 that claimed the life of a woman.

The commission has set a four-week deadline for the report, acting on a complaint filed by advocate Rama Rao Immaneni. The petition alleges that the victim, identified as Revathi, lost her life following a lathicharge by Chikkadpally police during a promotional event for the film Pushpa 2, attended by actor Allu Arjun.

NHRC Demands Report on Hyderabad Stampede Tragedy Involving Allu Arjun

<https://www.devdiscourse.com/article/law-order/3212965-nhrc-demands-report-on-hyderabad-stampede-tragedy-involving-allu-arjun>

<https://glamsham.com/regional/regional-news/nhrc-issues-notice-telangana-police-over-sandhya-theater-stampede-case-allu-arjun/>

The NHRC has requested an action taken report from Hyderabad police regarding a stampede that resulted in the death of a woman during the screening of 'Pushpa 2'. Allegations suggest police lathi charge was a factor. A case has been filed against actor Allu Arjun and others involved.

Devdiscourse News Desk | New Delhi | Updated: 02-01-2025 16:46 IST | Created: 02-01-2025 16:46 IST

The National Human Rights Commission (NHRC) has called for a comprehensive report from the Hyderabad police within four weeks, concerning a fatal stampede at the Sandhya Theatre. The incident occurred during the screening of 'Pushpa 2' in early December, leading to the death of a woman and hospitalization of her son.

The NHRC's directive includes a thorough inquiry by a senior police officer into allegations that police lathi charge contributed to the tragedy. The commission responded to a complaint filed on December 5, initiated due to the claims of inadequate crowd management and alleged police misconduct during Allu Arjun's promotional appearance.

Legal actions followed, with charges against Allu Arjun, his security team, and theatre management. Although Arjun was arrested, the Telangana High Court granted him interim bail. The understaffed Telangana State Human Rights Commission remains unable to address the complaint without its full panel in place.

NHRC Flags Encroachment, Misuse of Night Shelters in Delhi

<https://en.themooknayak.com/society/nhrc-flags-encroachment-misuse-of-night-shelters-in-delhi>

Commission demands action from DUSIB to address illegal occupation and potential security risks

The Mooknayak English Published on: 01 Jan 2025, 11:13 pm

New Delhi- The National Human Rights Commission (NHRC) has called upon the Delhi Urban Shelter Improvement Board (DUSIB) to address the alleged encroachment and misuse of night shelters near the Jama Masjid area. In a letter to the DUSIB CEO on Wednesday, NHRC member Priyank Kanoongo expressed concerns over the facilities being turned into "permanent residences" by individuals who have illegally occupied them for over a decade.

The NHRC's statement follows visits by its officials to the area, where they found that the "Rain Baseras," intended as temporary shelter for protection from the elements and providing basic necessities, have become permanent residences for some individuals. This long-term occupation has led to concerns about the area near the Red Fort turning into a slum-like dwelling, according to the NHRC.

Adding to the concerns, the letter highlights reports from local residents who claim that many of the individuals residing in these shelters could be illegal migrants, potentially Rohingyas. The NHRC emphasizes the seriousness of the security concerns posed by the lack of police verification or documentation of these individuals residing in the facilities for over a decade.

The NHRC has taken suo motu cognizance of the matter under Section 12(s) of the Protection of Human Rights Act, 1993, and demanded immediate intervention and corrective measures from the DUSIB. Mr. Kanoongo has requested an action-taken report from DUSIB within seven days, stating that the Commission will separately communicate its observations regarding the numerous human rights violations and lapses noted during its visits.

NHRC member Priyank Kanoongo writes to Delhi's Chief Secretary to improve conditions of shelter homes

<https://www.aninews.in/news/national/general-news/nhrc-member-priyank-kanoongo-writes-to-delhis-chief-secretary-to-improve-conditions-of-shelter-homes20250102131250/>

<https://suryaa.com/160150-below-standard-conditions-in-shelter-homes-need-urgent-redressal-nhrc-writes-to-delhi-chief-secy.html>

ANI | Updated: Jan 02, 2025 13:12 IST

New Delhi [India], January 2 (ANI): Member of the National Human Rights Commission, Priyank Kanoongo wrote to the Delhi Chief Secretary, urging him to take urgent action to improve shelter homes in the national capital, which serve as critical facilities for vulnerable sections of society.

Kanoongo, in his letter, cited his recent visits to different shelter homes and raised 'substandard' conditions in many of the shelter homes he visited. He made an inspection visit to the shelter homes located at Roshanara Road (Sabzi Mandi), Meena Bazar, and Jama Masjid on Monday, December 30. "Unfortunately, the conditions at these shelters are deeply concerning and require urgent intervention," he wrote in his letter.

Citing the conditions of a shelter home at Roshanara Road, Sabzi Mandi, he said that it had 3 bathrooms and 4 toilets, which was insufficient for the 40 inmates residing there. "The heater facility was not available within the premises. There was no common recreation space for inmates of the shelter homes," he added. He further highlighted that there were inadequate drainage facilities and poor sanitation in a shelter home at Urdu Park, Jama Masjid. Citing another shelter home in the Jama Masjid area, Kanoongo said that it had only 3 bathrooms and 8 operational toilets to accommodate 250 inmates. "Inmates have expressed serious concerns about the availability of safe drinking water, poor drainage, insufficient bedding, and a rat infestation, underscoring the urgent need for improvements to ensure their safety, dignity, and well-being," his letter reads. "The shelter is also facing a significant issue with non-functional streetlights in the area, making the environment unsafe, particularly at night," he added.

He further concluded that the conditions in the inspected shelter homes are far below 'acceptable standards' and are causing significant 'distress' to the inmates, who are among the most vulnerable members of society. Earlier, after an on-site inspection of Delhi government-run shelter homes at Urdu Park, Kanoongo wrote to the CEO of the Delhi Urban Shelter Improvement Board, raising concerns over the night shelters allegedly being used as permanent residences by some individuals. (ANI)

NHRC orders safety measures for Hadagarh, Hirakud dams

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-orders-safety-measures-for-hadagarh-hirakud-dams/articleshow/116888217.cms>

Jan 2, 2025, 06.35 PM IST

Keonjhar: The National Human Rights Commission (NHRC) has directed the district collectors of Keonjhar and Sambalpur to implement safety measures for residents living near the Hadagarh and Hirakud dams within eight weeks. The directive comes in response to a petition filed by human rights activist Radhakant Tripathi, who raised concerns about the deteriorating condition of these crucial water infrastructure projects.

The Hadagarh dam, built on the Salandi river in Keonjhar district, serves communities in both Keonjhar and Bhadrak districts. According to Tripathi's complaint, the dam structure has weakened significantly and requires immediate restoration and repair. Similar concerns were raised about the Hirakud dam's condition.

Tripathi highlighted the urgent need for proper maintenance, citing the recent Kerala floods where dam-related issues led to widespread destruction and loss of life. He also pointed out that safety audits of dams are not being conducted regularly, despite the implementation of the Dam Safety Act, 2021 and the existence of the National Dam Safety Authority.

The petitioner emphasized that this year, more than 1,000 dams across the country will be 50 years or older. Of the country's 6,000 dams, 80% are already over 25 years old and 234 have crossed the century mark. Such ageing structures face multiple challenges, including reduced water-holding capacity, weakening infrastructure and increased flood risks during heavy rainfall.

The situation is particularly concerning in earthquake-sensitive regions along the Himalayan basin, where dams face additional structural risks. The NHRC has acknowledged these concerns and directed both district collectors to take necessary action to ensure public safety.

NHRC seeks report on Pushpa stampede from Telangana police in 4 weeks

<https://www.tribuneindia.com/news/india/nhrc-seeks-report-on-pushpa-stampede-from-telangana-police-in-4-weeks/>

Alleged lathi-charge, lack of arrangements blamed for woman's death

article_Author Ujwal Jalali Tribune News Service New Delhi, Updated At : 03:12 AM Jan 03, 2025 IST

The National Human Rights Commission (NHRC) has issued notices to the Director General of Police (DGP) and the Commissioner of Police in Hyderabad, seeking a detailed action taken report (ATR) on the December 4 stampede at Sandhya Theatre during the screening of actor Allu Arjun's film Pushpa 2. The commission has set a four-week deadline for the submission of report.

A 35-year-old woman died and her eight-year-old son was injured in the stampede-like situation as fans jostled to have a glimpse of the actor at the movie's premiere.

Based on the victim's family's complaint, the Hyderabad police had registered a case against Allu Arjun, his security team and the theatre management. The actor was arrested but released on bail shortly after he was shifted to a jail, the Telangana High Court granted him interim bail for four weeks and he was released from the jail on December 14. The actor had this week announced a financial assistance of Rs 2 crore for the family of the woman who died in the stampede.

According to the NHRC, they received a complaint, in which it was alleged that the woman had died due to lathi-charge by the Chikkadpally police, while her two children were also injured.

"The complainant has further alleged that the lack of necessary arrangements and lathi-charge by the police officials, when the actor entered in the theatre, resulted in the woman's death. The complainant has requested intervention of the commission to take necessary action on erring police officials, who resorted to lathi-charge," the notice read.

Acting on a complaint filed by advocate Rama Rao Immane, the NHRC has also directed the Police Commissioner to have the allegations inquired by a senior rank police officer and ensure the needful action.

NHRC serves notices to DGP, Hyderabad CP over Sandhya Theatre stampede

https://www.siasat.com/nhrc-serves-notices-to-dgp-hyderabad-cp-over-sandhya-theatre-stampede-3157999/#google_vignette

The notice specifically seeks details about the police's lathi charge on that day, which allegedly contributed to the chaos.

Photo of News Desk News Desk Follow on Twitter| Posted by P N Sree Harsha | Updated: 2nd January 2025 9:23 am IST

Hyderabad: The National Human Rights Commission (NHRC) has issued a notice to the Director General of Police (DGP) and the Commissioner of Police in Hyderabad, requesting a comprehensive action taken report (ATR) regarding the stampede that occurred at Sandhya Theatre on December 4, which resulted in the death of a woman.

The NHRC has set a deadline of four weeks for this report following a complaint lodged by advocate Rama Rao Immaneni.

The notice specifically seeks details about the “erring” police officials’ lathi charge on that day, which allegedly contributed to the chaos.

During the incident, a large crowd had gathered for the premiere of “Pushpa 2,” leading to a dangerous situation when actor Allu Arjun arrived at the venue.

Tragically, in addition to the fatality, two children, including the deceased woman’s son, sustained injuries as a result of the stampede.

NHRC सदस्य प्रियांक कानूनगो ने आश्रय गृहों की स्थिति सुधारने के लिए दिल्ली के मुख्य सचिव को पत्र लिखा

<https://jantaserishta.com/delhi-ncr/nhrc-member-priyank-kanungo-writes-to-delhi-chief-secretary-to-improve-conditions-of-shelter-homes-3740969#>

<https://www.bhaskarhindi.com/other/new-delhi-priyank-kanoongo-assumes-responsibility-as-a-member-of-the-national-human-rights-commission-nhrc-1096285>

Gulabi Jagat 2 Jan 2025 2:15 PM

New Delhi: राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने दिल्ली के मुख्य सचिव को पत्र लिखकर राष्ट्रीय राजधानी में आश्रय गृहों में सुधार के लिए तत्काल कार्रवाई करने का आग्रह किया, जो समाज के कमजोर वर्गों के लिए महत्वपूर्ण सुविधाएं हैं। कानूनगो ने अपने पत्र में विभिन्न आश्रय गृहों के अपने हालिया दौरों का हवाला दिया और जिन आश्रय गृहों का दौरा किया, उनमें से कई में 'घटिया' स्थिति की बात कही।

उन्होंने सोमवार, 30 दिसंबर को रोशनारा रोड (सब्जी मंडी), मीना बाजार और जामा मस्जिद स्थित आश्रय गृहों का निरीक्षण किया। उन्होंने अपने पत्र में लिखा, "दुर्भाग्य से, इन आश्रय गृहों की स्थिति बेहद चिंताजनक है और इसमें तत्काल हस्तक्षेप की आवश्यकता है।" सब्जी मंडी के रोशनारा रोड स्थित आश्रय गृह की स्थिति का हवाला देते हुए उन्होंने कहा कि इसमें 3 बाथरूम और 4 शौचालय हैं, जो वहां रहने वाले 40 लोगों के लिए अपर्याप्त हैं।

उन्होंने कहा, "परिसर में हीटर की सुविधा उपलब्ध नहीं थी। आश्रय गृहों में रहने वाले लोगों के लिए कोई आम मनोरंजन स्थल नहीं था।" उन्होंने आगे बताया कि उर्दू पार्क, जामा मस्जिद में एक आश्रय गृह में अपर्याप्त जल निकासी सुविधाएं और खराब स्वच्छता थी।

जामा मस्जिद क्षेत्र में एक अन्य आश्रय गृह का हवाला देते हुए, कानूनगो ने कहा कि इसमें 250 कैदियों को रखने के लिए केवल 3 बाथरूम और 8 चालू शौचालय थे। उनके पत्र में लिखा है, "कैदियों ने सुरक्षित पेयजल की उपलब्धता, खराब जल निकासी, अपर्याप्त बिस्तर और चूहों के संक्रमण के बारे में गंभीर चिंता व्यक्त की है, जो उनकी सुरक्षा, सम्मान और कल्याण सुनिश्चित करने के लिए सुधार की तत्काल आवश्यकता को रेखांकित करता है।" उन्होंने कहा, "आश्रय क्षेत्र में गैर-कार्यात्मक स्ट्रीट लाइटों के साथ एक महत्वपूर्ण समस्या का भी सामना कर रहा है, जिससे वातावरण असुरक्षित हो जाता है, खासकर रात में।" उन्होंने आगे निष्कर्ष निकाला कि निरीक्षण किए गए आश्रय गृहों की स्थिति 'स्वीकार्य मानकों' से बहुत कम है और कैदियों के लिए महत्वपूर्ण 'संकट' पैदा कर रही है, जो समाज के सबसे कमजोर सदस्यों में से हैं। इससे पहले, उर्दू पार्क में दिल्ली सरकार द्वारा संचालित आश्रय गृहों के स्थलीय निरीक्षण के बाद, कानूनगो ने दिल्ली शहरी आश्रय सुधार बोर्ड के सीईओ को पत्र लिखकर कुछ व्यक्तियों द्वारा कथित तौर पर रात्रि आश्रय गृहों को स्थायी निवास के रूप में इस्तेमाल किए जाने पर चिंता जताई थी। (एएनआई)

'Pushpa 2' stampede case: NHRC seeks action taken report from Hyderabad police chief

<https://www.telegraphindia.com/india/pushpa-2-stampede-case-nhrc-seeks-action-taken-report-from-hyderabad-police-chief/cid/2074990>

<https://www.newsbytesapp.com/news/entertainment/pushpa-2-stampede-case-nhrc-asks-police-for-detailed-report/story>

The National Human Rights Commission has also said that the allegations in the stampede case be inquired by a senior rank police officer and sought 'needful action' on it

PTI Published 02.01.25, 05:06 PM

The NHRC has sought an action taken report within four weeks from the Hyderabad police chief on the death of a woman in a stampede at a theatre in the Telangana capital early December where 'Pushpa 2' movie was screened, according to the case's proceedings.

The National Human Rights Commission (NHRC) has also said that the allegations in the stampede case be inquired by a senior rank police officer and sought "needful action" on it.

The complaint was filed with the NHRC on December 5 and registered on December 17, as per the proceedings. The commission took action on January 1 and has sought a detailed action taken report "within four weeks".

A 35-year-old woman died during the stampede at the Sandhya Theatre in Hyderabad on December 4 where the Allu Arjun-starrer 'Pushpa 2' movie was screened and her eight-year-old son was hospitalised.

Following the incident, a case was registered against Allu Arjun, his security team, and the theatre management under different sections of Bharatiya Nyaya Sanhita (BNS) at the Chikkadpally police station based on a complaint by the deceased woman's family.

Allu Arjun was arrested by the city police in connection with the death of the woman on December 13.

The Telangana High Court granted him a four-week interim bail on the same day and he was released from a prison in Hyderabad on December 14.

According to the proceedings, the complainant has drawn attention of the commission towards death of a woman allegedly "due to lathi charge" by the police of Chikkadpally who accompanied Allu Arjun during a promotional show of 'Pushpa 2'. The stampede that happened there resulted in "serious injuries" to the woman and her two children, the complainant said.

"He has further alleged that lathi charge resorted to by police officials and lack of necessary arrangements, when film star Allu Arjun entered the theatre, resulted in the death" of the woman and injuries to her children, it said.

The complainant has requested the "intervention" of the NHRC to take "necessary action on erring police officials who had resorted to the lathi charge," it adds.

"Therefore, let a copy of the complaint be transmitted to the Commissioner of Police, Hyderabad, to have the allegations inquired by a senior rank police officer, ensure the needful action and submit the detailed action taken report to the Commission within four weeks," as per the proceedings.

The Registry has pointed out that as per the CMIS record of the Commission, the Telangana State Human Rights Commission, Hyderabad has "registered the matter vide case No. 2065/36/2/2024", it said.

"However, as per the website of the Telangana State Human Rights Commission, all the posts of the Chairperson and Members are lying vacant in the SHRC, hence, there is no possibility of taking cognisance by the Commission in the matter," as per the proceedings.

Pushpa 2 stampede case: National Human Rights Commission asks for detailed report in 4 weeks from Hyderabad CP

<https://www.hindustantimes.com/entertainment/telugu-cinema/pushpa-2-stampede-case-allu-arjun-national-human-rights-commission-hyderabad-police-101735810038272.html>

ByHT Entertainment Desk | Edited by Neeshita Nyayapati

The Telangana High Court also barred the police from arresting Pushpa 2: The Rule producers concerning the Sandhya Theatre stampede case.

Based on a complaint filed by an advocate called Rama Rao Immaneni at the Telangana High Court, the National Human Rights Commission (NHRC) has asked for a detailed action taken report (ATR) on the Pushpa 2: The Rule stampede case at Sandhya Theatre that left a woman dead and her young son hospitalised. According to a report by IE, the NHRC has given the Telangana Commissioner of Police (CP) a 4-week deadline. (Also Read: Boney Kapoor says Allu Arjun was 'unnecessarily dragged' into Pushpa 2 stampede case: 'It was only because of the crowd')

NHRC intervenes in Pushpa 2 stampede case

Following the complaint, the NHRC took cognisance of the case on Wednesday and said, "Let a copy of the complaint be transmitted to the Commissioner of Police, Hyderabad, to have the allegations inquired by a senior rank police officer, ensure the needful action and submit the detailed action taken report to the Commission within four weeks."

The publication reports that the complaint Rama Rao filed alleges that it's the lathi charge resorted by the police officials on December 4 and the lack of necessary arrangements by the police for Allu Arjun's arrival that is the cause of Revathi's death and her son Sri Tej's injuries. The complaint requested that NHRC intervene and take necessary action against the police officials.

The posts of Chairman and Members are lying vacant in the Telangana State Human Rights Commission, Hyderabad. So, the NHRC directed the matter to the Hyderabad CP and Telangana Director General of Police (DGP) for a detailed report.

Telangana HC bars police from arresting Pushpa 2 producers

After Pushpa 2: The Rule producers Yalamanchili Ravi Shankar and Yerneni Naveen of Mythri Movie Makers sought relief from the Telangana High Court, Justice K Sujana reportedly barred the police from arresting them. The prosecution argued that overcrowding and commotion caused the death. Still, the counsel argued that the producers couldn't be held accountable because they had taken 'all reasonable steps, including notifying the authorities'.

On December 4, during the premiere of Pushpa 2: The Rule at Sandhya Theatre in Hyderabad, a stampede-like situation after Arjun's visit left a woman dead and a young boy hospitalised. Arjun was arrested in connection to the case on December 13 and released on interim bail on December 14. The police also arrested the theatre management and security, holding them responsible for the death. They also alleged that the team did not obtain the required permissions before their visit.

Pushpa 2 stampede case: NHRC seeks action report from Hyderabad Police chief

<https://www.mid-day.com/news/india-news/article/pushpa-2-stampede-case-nhrc-seeks-action-report-from-hyderabad-police-chief-23457627>

Updated on: 02 January,2025 08:40 PM IST | New Delhi

A complaint filed with NHRC on December 5 was registered 12 days later, as per the proceedings. The commission took action on Wednesday and has sought a detailed action taken report 'within four weeks'

The National Human Rights Commission (NHRC) has requested an action taken report within four weeks from the Hyderabad Police chief regarding the death of a woman in a stampede at a theatre in Telangana's capital in early December, where the film Pushpa 2 was being screened, news agency PTI reported.

NHRC has also called for a senior-ranking police officer to investigate the allegations in the Pushpa 2 stampede case and has sought "needful action" on the matter.

A complaint was filed with NHRC on 5 December and registered 12 days later, as per the proceedings, PTI reported. The commission took action on Wednesday and has asked for a detailed action taken report within four weeks.

A 35-year-old woman died during the stampede at Sandhya Theatre in Hyderabad on December 4, where the Allu Arjun-starrer Pushpa 2 was being screened. Her eight-year-old son was hospitalised after he suffered serious injuries.

Following the incident, a case was filed against Allu Arjun, his security team, and the theatre management under various sections of the Bharatiya Nyaya Sanhita (BNS) at Chikkadpally Police Station, based on a complaint from the woman's family.

Allu Arjun was arrested by the city police in connection with the woman's death on December 13. The Telangana High Court granted him a four-week interim bail on the same day, and he was released from a prison in Hyderabad on December 14.

According to the proceedings, the complainant has drawn the commission's attention to the death of the woman, allegedly "due to lathi charge" by the police of Chikkadpally, who accompanied Allu Arjun during a promotional show of Pushpa 2. The stampede resulted in "serious injuries" to the woman and her two children, the complainant said.

"He has further alleged that the lathi charge resorted to by police officials and the lack of necessary arrangements when film star Allu Arjun entered the theatre resulted in the death" of the woman and injuries to her children, the proceedings state.

The complainant has requested the "intervention" of NHRC to take "necessary action on erring police officials who had resorted to the lathi charge," the document added.

"Therefore, let a copy of the complaint be transmitted to the Commissioner of Police, Hyderabad, to have the allegations inquired by a senior rank police officer, ensure the needful action, and submit the detailed action taken report to the Commission within four weeks," the proceedings stated.

Pushpa 2 Stampede Case: संध्या थिएटर भगदड़ मामले में नया मोड़, NHRC ने पुलिस से मांगी रिपोर्ट

<https://hindi.news24online.com/entertainment/pushpa-2-stampede-case-complaint-to-national-human-rights-commission-notice-to-hyderabad-police/1013184/>

Pushpa 2 Stampede Case: संध्या थिएटर में 4 दिसंबर को मची भगदड़ के मामले में अब राष्ट्रीय मानव अधिकार आयोग को शिकायत की गई है। जिसके बाद आयोग ने हैदराबाद पुलिस से मामले में जवाब तलब किया है।

Edited By : [Parmod chaudhary](#)|Updated: Jan 2, 2025 16:48

आयोग को वकील रामा राव इम्मनेनी ने शिकायत दी है। शिकायत में आरोप लगाया है कि भगदड़ में रेवती नाम की पीड़िता की मौत हुई थी। महिला फिल्म पुष्पा 2 के प्रीमियर शो के दौरान संध्या थिएटर में आई थी। चिक्कड़पल्ली पुलिस द्वारा किए गए लाठीचार्ज के बाद महिला ने अपनी जान गंवा दी। प्रीमियर शो में अभिनेता [अल्लू अर्जुन](#) भी शामिल हुए थे।

शिकायत के अनुसार पुलिस के लाठीचार्ज करने के बाद भगदड़ मची। रेवती के साथ उसका बेटा भी गंभीर रूप से घायल हो गया था। बाद में रेवती की मौत हो गई। नोटिस के अनुसार शिकायत में जिक्र किया गया है कि जब अल्लू अर्जुन ने थिएटर में प्रवेश किया तो पुलिस ने लाठीचार्ज किया। आयोजकों ने भीड़ को कंट्रोल करने के कोई प्रबंध नहीं किए थे। घटना के बाद देशभर में गुस्सा है। एनएचआरसी के अनुसार पहले भी कई हाईप्रोफाइल घटनाएं हो चुकी हैं। जिसमें पुलिस पर लापरवाही के आरोप लगे हैं। फिलहाल नोटिस के जवाब में पुलिस की प्रतिक्रिया सामने नहीं आई है।

अल्लू अर्जुन हुए थे अरेस्ट

रामाराव की शिकायत के अनुसार कहा गया है कि अगर पुलिस सही व्यवस्था करती तो स्थिति नहीं बिगड़ती। एनएचआरसी से जिम्मेदार अधिकारियों के खिलाफ कार्रवाई की मांग की गई है। फिलहाल तेलंगाना राज्य मानव अधिकार आयोग में अध्यक्ष और सदस्यों के पद खाली हैं। इसलिए NHRC ने पुलिस से रिपोर्ट तलब की है। कोर्ट में अभियोजन पक्ष ने तर्क दिया था कि भीड़भाड़ और हंगामे के कारण महिला की मौत हुई है। मामले में 13 दिसंबर को अभिनेता अल्लू अर्जुन को गिरफ्तार किया गया था और 14 दिसंबर को उनको अंतरिम जमानत मिल गई थी।

Urgent Call for Action: Delhi's Shelter Homes in Crisis

<https://www.devdiscourse.com/article/headlines/3212735-urgent-call-for-action-delhis-shelter-homes-in-crisis>

National Human Rights Commission member Priyank Kanoongo highlights substandard conditions in Delhi's shelter homes, urging urgent improvements. His inspection revealed insufficient facilities, poor sanitation, and safety concerns, raising alarm over the welfare of vulnerable inmates. Immediate intervention is requested to address these critical issues.

Devdiscourse News Desk | Updated: 02-01-2025 13:19 IST | Created: 02-01-2025 13:19 IST

In a bid to address mounting concerns over the alarming state of Delhi's shelter homes, National Human Rights Commission member Priyank Kanoongo has issued a fervent call to the city's Chief Secretary for immediate reforms. His recent inspections have unveiled dire conditions necessitating urgent intervention.

Kanoongo's visit on December 30 to shelters on Roshanara Road, Meena Bazar, and Jama Masjid revealed deeply troubling inadequacies. Highlighting a facility at Roshanara Road, he noted its insufficient sanitation infrastructure, with just three bathrooms and four toilets for 40 residents, and a lack of crucial amenities such as heaters and recreational spaces.

Further compounding the issue, Kanoongo documented sanitation failures and inadequate drainage at a shelter near Urdu Park, Jama Masjid. Additionally, he cited significant concerns over safe drinking water, insufficient bedding, and even rat infestations. His findings underscore the imperative need for rapid enhancement to uphold the dignity and safety of these vulnerable individuals.

संध्या थिएटर भगदड़ मामले में नया मोड़, मानवाधिकार पैनल ने पुलिस को नोटिस जारी किया

<https://www.prabhasakshi.com/national/new-twist-in-sandhya-theater-stampede-case-human-rights-panel-issues-notice-to-police>

<https://jantaserishta.com/local/telangana/nhrc-issues-notice-to-dgp-and-hyderabad-police-commissioner-over-sandhya-theatre-stampede-3741387#>

<https://www.ibc24.in/country/pushpa-2-stampede-case-nhrc-seeks-action-taken-report-from-hyderabad-police-chief-2876820.html>

अभिनय आकाश | Jan 2 2025 3:52PM

वकील रामाराव इम्मनेनी द्वारा दायर एक शिकायत पर कार्रवाई करते हुए आयोग ने रिपोर्ट के लिए चार सप्ताह की समय सीमा तय की है। याचिका में आरोप लगाया गया है कि पीड़िता, जिसकी पहचान रेवती के रूप में हुई है। फिल्म पुष्पा 2 के प्रचार कार्यक्रम के दौरान चिक्कड़पल्ली पुलिस द्वारा किए गए लाठीचार्ज के बाद अपनी जान गंवा दी, जिसमें अभिनेता अल्लू अर्जुन भी शामिल हुए थे।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हैदराबाद, तेलंगाना के पुलिस महानिदेशक (डीजीपी) और पुलिस आयुक्त को नोटिस जारी कर 4 दिसंबर को संध्या थिएटर में स्क्रीनिंग के दौरान हुई भगदड़ पर विस्तृत कार्रवाई रिपोर्ट (एटीआर) मांगी है। अभिनेता अल्लू अर्जुन की फिल्म पुष्पा 2 ने एक महिला की जान ले ली। वकील रामाराव इम्मनेनी द्वारा दायर एक शिकायत पर कार्रवाई करते हुए आयोग ने रिपोर्ट के लिए चार सप्ताह की समय सीमा तय की है। याचिका में आरोप लगाया गया है कि पीड़िता, जिसकी पहचान रेवती के रूप में हुई है। फिल्म पुष्पा 2 के प्रचार कार्यक्रम के दौरान चिक्कड़पल्ली पुलिस द्वारा किए गए लाठीचार्ज के बाद अपनी जान गंवा दी, जिसमें अभिनेता अल्लू अर्जुन भी शामिल हुए थे।

शिकायत के अनुसार, लाठीचार्ज से अराजकता फैल गई, जिससे भगदड़ मच गई, जिससे रेवती गंभीर रूप से घायल हो गई और उनके बेटे को गंभीर चोट लगी। नोटिस में कहा गया है कि शिकायतकर्ता ने आगे आरोप लगाया कि जब फिल्म स्टार अल्लू अर्जुन ने थिएटर में प्रवेश किया तो पुलिस अधिकारियों द्वारा लाठीचार्ज किया गया और आवश्यक व्यवस्था की कमी के कारण श्रीमती की मृत्यु हो गई। एनएचआरसी का हस्तक्षेप इस घटना पर सार्वजनिक आक्रोश के बीच आया है, जिसमें हाई-प्रोफाइल घटनाओं के दौरान भीड़ नियंत्रण उपायों और पुलिस आचरण पर सवाल उठाए जा रहे हैं। मामले पर आगे की अपडेट और पुलिस की प्रतिक्रिया का इंतजार है।